

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 900/95.

Dt. of Decision : 28-07-95.

Smt. V. Manjula Bai

.. Applicant.

Vs

1. The Supdt. of Post Offices,
Anantapur Division,
Anantapur.
2. The Supdt. of Post Offices,
Kurnool Division,
Kurnool.
3. The Post Master General,
Kurnool.
4. The Chief Post Master General,
A.P. Circle, Hyderabad.
5. The Director General (Posts),
Dak Saden, Sansad Marg,
New Delhi.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N.V. Raghava Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

TO,

1. The Superintendent of Post Offices,
Ananthapur Division,
Ananthapur.
2. The Superintendent of Post Offices,
Kurnool Division,
Kurnool.
3. The Post Master General,
Kurnool.
4. The Chief Post Master General,
A.P.Circle,
Hyderabad.
5. The Director General, (Postal),
Oak Sadan, Sansad Marg,
New Delhi.
6. One copy to Mr.S.Ramakrishna Rao, Advocate,
CAT, Hyderabad.
7. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC, CAT,
Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One spare Copy.

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O.A.900/95.

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

The applicant claims for a direction to the respondents to pay her Productivity Linked Bonus (PL Bonus) for the period that she worked continuously as RTP Postal Assistant.

2. The applicant states that she initially joined as RTP Postal Assistant on 20-03-1983 at Anantapur and later, on her request, she was transferred to Kurnool. After training in the Postal Training Centre, Kurnool during November 1984 and January 1985 she commenced working in Kurnool Division. She worked there continuously till 26-05-1990 when she was regularised as Postal Assistant.

3. Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri N.V.Raghava Reddy, learned counsel for the respondents.

4. As the OAs filed similarly situated employees have been ^{allowed by} ~~disposed of~~ in several OAs of this Bench of this Tribunal, including O.A.No.611/94, following the judgement of the Ernakulam Bench in O.A.No.171/89, this OA also may be allowed. Accordingly the respondents are directed to verify the facts stated by the applicant in this OA and if they are satisfied thereon, to extend the benefit of granting PL Bonus to the applicant as is done in the case of the applicants in the afore stated OAs, as per terms stipulated therein.

Respondents shall comply with this direction within a period of three months from the date of communication of this order.

5. OA is ordered accordingly at the admission stage itself. No costs.

(Signature)
(A.B. Gorthi)
Member (Admn.)

Dated : The 28th July 1995.
(Dictated in Open Court)

(Signature)
Deputy Registrar

Contd. - - -

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V. HARIDASAN, MEMBER (3)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (1)

DATED 28.07.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

O.A.NO. 900/95

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered. _____

No order as to costs.

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